

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1241/2009 – SM[BR] E/ COD/ 96 / 2009 –SM[BR]

Date 10/07/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S C.G.ISPAT PVT. LTD.
C/O CHIRAG ENTERPRISES, STATION ROAD,
TELGHANINAKA, RAIPUR (C.G.)-492001
M/S C.G.ISPAT PVT. LTD.

Appellant

Vs
Respondent

C.C.E. RAIPUR

I am directed to transmit herewith a certified copy of Final order No. 670 / 2009 –SM[BR]&M/136/09 dated 6.7.2009
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD, TIKRAPARA, RAIPUR 492001.

2. Adv. / Consult

NONE;-----

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT. U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

COURT – III

**E/COD APPLICATION NO. 96 OF 2009-SM IN &
CENTRAL EXCISE APPEAL NO. 1241 OF 2009-SM**

[Arising out of Order-in-Appeal No. 86/RPR-I/2008 dated 6.8.2008 passed by the Commissioner (Appeals-I), Customs & Central Excise, Raipur]

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	NA
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	y-v)

M/s. C.G. Ispat (P) Ltd.,

Appellants

Vs.

CCE, Raipur

Respondent

Appearance:

None for the appellants;
Shri S.K. Bhaskar, D.R. for the Revenue

Coram:

Hon'ble Mr. P.K. Das, Member (Judicial),

✓

Date of hearing/decision: 6th July, 2009

FINAL ORDER NO. 670/2009 SM(BR) dated 4

M - 136/2009 SM(BR)

Per P.K. Das:

Applicants filed this application for condonation of delay of 72 days in filing the appeal.

2. None appeared on behalf of the applicants/appellants despite notice. It appears that the appellants are not interest to pursue the matter. Accordingly, COD application along with appeal is dismissed for non-prosecution.

(Dictated & pronounced in the Open Court.)

(P.K. DAS)
MEMBER (JUDICIAL)

RK